

Steel Controller on subsidy basis by negotiations with foreign countries or by tenders. Subsidy is paid only in cases where the landed cost of imported steel plus clearance and handling charges exceeds the indigenous price. Final payments of subsidy are only made after the delivery of steel to the consignee and on production of consignees' receipts. There is always a time lag between placing of the order on subsidy basis and payment of subsidy. In 1959, payment of subsidy against orders placed in earlier years is estimated at Rs 3 crores.

High Grade Coal in Jammu

*1124 { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shrimati Krishna Mehta:
Dr. Ram Smbhag Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that rich deposits of high grade coal have been discovered at Jangalgali-Kalkot belt in Jammu;

(b) the estimated deposits thereof, and

(c) the nature of steps taken or proposed to be taken to exploit them?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b) The existence of coal deposits in Jangalgali-Kalakot area was known earlier but the Geological Survey of India, as a result of intensive investigations, has recently proved a sizeable block of coal in the Bargon area, of the Kalakot coalfield where the reserves are estimated to be of the order of 75 million tons down to a depth of 500 ft.

(c) It is proposed to further intensify the current investigations with a view to exploiting the said deposits at an early date.

Levy of Terminal Tax at Howrah

*1125. { Shrimati Ila Palchoudhary:
Shri Anrobindo Ghosal:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Government of West Bengal recently approached the Government of India for sanction to impose a terminal tax on goods and passengers reaching Howrah station from a distance of more than 30 miles, and

(b) if so, the reactions of the Government of India thereto?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) and (b) The Government of West Bengal have requested the Government of India to enact Central legislation for the levy of terminal tax on goods and passengers to and from railway termini in the Calcutta-Howrah area.

The Government of India have replied that, in view of the additional imposts on railway users in recent years, it is not possible for them to resort to such legislation for some more time, but that the State Government might consider using their Constitutional powers to increasing the rates of terminal taxes already levied under their own enactments.

Palana Colliery

*1126. Shri Karni Singhji: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether any scheme has been formulated for the reorganised working of the Palana Colliery in view of a provision of two crores of rupees existing for the purpose in the Second Five Year Plan, and

(b) if so, whether the details of the same will be laid on the Table?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The Government of Rajasthan has been